

बंदे अधिकतम अनुमेय रफ्तार से राजधानी एक्सप्रेस चलाने के लिए पटरी ठीक पायी गयी है।

**Attack on Garia Railway Station (South Central Railway)**

5464. SHRI P. M. MEHTA :  
SHRI P. GANGADEB :

Will the Minister of RAILWAYS be pleased to state :

(a) whether a group of people ransacked the Railway cabin, damaged block apparatus and broke the control phone at Garia Station on the Sealdah Division on the 13th April, 1972;

(b) if so, the action taken against the culprits; and

(c) the steps proposed to be taken by Government avoid recurrence of such incidents in future ?

THE MINISTER OF RAILWAYS (SHRI K. HANUMANTHAIYA). (a) Yes.

(b) Government Railway Police Sonapur arrested two persons and started case u/s. 147/447/323/427 IPC and 121 IRA. The case is under investigation.

(c) The matter relates to Law & Order & has been brought to the notice of the State Police authorities for taking remedial measures.

**Agreement for supply of iron ore**

5465. SHRI K. MALLANNA :  
SHRI YAMUNA PRASAD  
MANDAL :

Will the Minister of FOREIGN TRADE be pleased to state :

(a) the names of the countries with whom Government have entered into agreements for the supply of Iron Ore during the last three years;

(b) the main terms of agreement with each country; and

(c) the quantity of iron ore supplied to these countries and the foreign exchange earned as a result thereof during this period ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE) : (a) MMTC concluded contracts for supply of iron ore during the last three years with Japan, Taiwan, Hungary, Rumania, Poland, Yugoslavia, West Germany, Italy, Belgium, Holland, France, East Germany, Czechoslovakia and Bulgaria.

(b) It will not be in the public interest to disclose the details of the contracts.

(c) Export of Iron Ore to these countries during 1969-70, 1970-71 and 1971-72 (provisional) was of the order of 10.48 million tonnes, valued at Rs. 70.57 crores, 12.06 million tonnes valued at Rs. 79.88 crores, and 10.94 million tonnes valued at Rs. 72.46 crores respectively.

**Transaction of business between India and South Asian Countries through STC**

5466. SHRI SHRIKISHAN MODI :  
SHRI P. GANGADEB :

Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether the State Trading Corporation (Far-east) has transacted any business between India and countries of South Asia; and

(b) if so, the volume thereof ?

**THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE):** (a) and (b). The Corporation is still in the formative stage and it is hoped that it will start functioning very soon.

**E. C. A. F. E. Meeting in Bangkok**

**5467. SHRI SHRIKISHAN MODI:** Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether India pointed out at the preliminary session of the Economic Commission for Asia and Far East in Bangkok on the 21st March, 1972 that there has been disappointing progress achieved since the inception of UNCTAD in the field of International Economic co-operation;

(b) whether any remedies have been recommended in the Conference; and

(c) if so, the broad outlines thereof ?

**THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE):** (a) Yes, Sir.

(b) and (c). It was suggested that while the extent of progress on the part of developed countries in accepting the recommendations contained in the Lima Declaration would greatly facilitate global development in the Seventies, there was urgent need for the developing countries to intensify economic co-operation among themselves for mutual benefit and development. For this purpose it was suggested that bilateral sub-regional and regional arrangements would play an important role and could lead to the adoption of converging measures towards greater economic co-operation in the region.

**Proposal to Issue Import Licences for Capital Goods**

**5468. SHRI G. Y. KRISHAN:** Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether Government propose to issue import licences for capital goods to help the growth of small scale industries; and

(b) if so, the broad features of the proposal ?

**THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE):** (a) and (b). There is already a provision in the Policy for the import of capital goods by small scale units. During 1972-73, a new provision has also been made allowing special facilities for import of capital goods by Indian returning from/residing abroad and wishing to set up small scale units in India. The broad features of the scheme are given in the statements laid on the table of the House. [*Placed in Library. See No. LT-1984/72*]

**Legislation on Common adoption of Children**

**5469. SHRI PAMPAN GOWDA:** Will the Minister of LAW AND JUSTICE be pleased to state whether Government propose to take the States into confidence before bringing forward the proposed comprehensive legislation on common adoption of children irrespective of religion or caste differences ?

**THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI NITIRAJ SINGH CHAUDEHARY):** A draft Bill providing for an enabling law of adoption which could be availed of by parties irrespective of differences of religion or caste was circulated earlier to State Governments in September, 1967 for comments. In finalising the proposed comprehensive Bill the comments of the State Governments on the Bill circulated in 1967 are being taken into account. It is not proposed to make any further reference to the State Governments at this stage. The comprehensive Bill is how-